

CENTRAL INFORMATION COMMISSION
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Decision No. CIC/SG/A/2009/001111/3914
Appeal No. CIC/SG/A/2009/001111

Relevant Facts emerging from the Appeal:

Appellant : Mr. Om Narain Sharma
Assistant
Vivekananda College
Vivek Vihar, Delhi-110095.

Respondent : Ms. Anita Sikandar
Admin. Officer & Public Information Officer
Vivekananda College,
Vivek Vihar, Delhi-110095.

RTI application filed on : 12/02/2009
PIO replied : 07/03/2009
First appeal filed on : 25/03/2009
First Appellate Authority order : Not Mentioned
Second Appeal received on : 12/05/2009

Information sought:

The Appellant in his RTI application has alleged that a false charge for keeping money with him instead of depositing in Bank Account of College, has been framed against him by the principal of the college. He has also sought for all the relevant documents in this regard.

Reply of PIO:

The PIO replied to the Appellant that the application had been filed in capacity of Assistant in Vivekananda College therefore, any original application filed in official capacity was not maintainable as such.

Grounds for First Appeal:

Non-receipt of desired information from PIO.

Order of the First Appellate Authority:

Not Mentioned.

Grounds for Second Appeal:

The Appellant has complained that he did not receive proper information from CPIO and requested to the Second Appellate Authority to direct the CPIO to give desired information.

Relevant Facts emerging during Hearing:

The following were present:

Appellant: Mr. Om Narain Sharma

Respondent: Ms. Anita Sikandar, PIO

The PIO is directed to give the complete information sought by the appellant including the copy of the preliminary enquiry report.

Decision:

The Appeal is allowed.

The PIO will give the complete information before 15 July 2009.

This decision is announced in open chamber.

Notice of this decision be given free of cost to the parties.

If information is not provided in the time stipulated under Section 7(6) of the RTI Act, it has to be provided free of cost to the Appellant

Shailesh Gandhi
Information Commissioner
29 June 2009

(In any correspondence on this decision, mentioned the complete decision number.)

(GJ)